

**FORM - A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF (Two Brothers Beverage Private Limited)**

Relevant Particulars		
1.	Name of Corporate Debtor	Two Brothers Beverage Private Limited
2.	Date of Incorporation of Corporate Debtor	July 20, 2015
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies - DELHI
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15122DL2015PTC282963
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	<b>Registered Address:</b> G-5, Ground Floor, Khizrabad 27-B, New Friends Colony (Near Lions Hospital) New Delhi- 110025
6.	Insolvency Commencement date in respect of Corporate Debtor	October 22, 2019, the date of receipt of Order by IRP (Hon'ble NCLT Delhi order dated October 21, 2019)
7.	Estimated Date of closure of Insolvency Resolution Process	April 19, 2020, being 180 <sup>th</sup> day from insolvency commencement date.
8.	Name and Registration Number of The Interim Resolution Professional	<b>Name: SHAILENDRA SINGH</b> <b>Reg. No.: IBBI/IPA-002/IP-N00471/2017-2018/11372</b>
9.	Address and e-mail of the interim resolution professional, as registered with Board.	<b>Registered Address:</b> H-29, 1 <sup>st</sup> Floor, Jangpura Extension, New Delhi-110014 <b>E-mail:</b> <a href="mailto:shailendralaw@gmail.com">shailendralaw@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H-29, 1 <sup>st</sup> Floor Jangpura Extension, New Delhi-110014 <b>E-mail:</b> <a href="mailto:twobrothers.cirp@gmail.com">twobrothers.cirp@gmail.com</a>
11.	Last date for submission of claims	November 5, 2019, being 14 <sup>th</sup> day from the date of receipt of the Hon'ble NCLT order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, as ascertained by the interim resolution professional	Not applicable as per information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (The Names for each class)	Not applicable as per information available with IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <b>Web link for downloading claim forms:</b> <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a> (b) Not applicable as per information available with IRP

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of Corporate Insolvency Resolution Process of **Two Brothers Beverage Private Limited** vide order No. C.P. No. IB-1748(PB)/2019 dated October 21 2019, (date of receipt of Order by IRP is October 22, 2019).

The creditors of **Two Brothers Beverage Private Limited** are hereby called upon to submit a proof of their claims on or before **November 5, 2019** to the Interim Resolution Professional at the address mentioned against item 10.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees

Form C - for claims by Financial Creditors

Form D - for claims by workmen and Employees

Form E - for claims by Authorized Representatives of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors

In order to get a copy of the Form, you may download the abovementioned Forms from the website of [www.ibbi.gov.in](http://www.ibbi.gov.in).

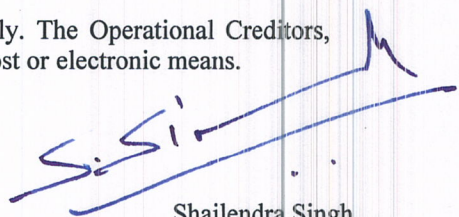
The Financial Creditors shall submit their proof of claims by electronic means only. The Operational Creditors, including Workmen and Employees, may submit their proof of claims in person, by post or electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: **October 23, 2019**

Place: New Delhi

**SHAILENDRA SINGH**  
Advocate  
Insolvency Professional  
IP Regn. No: IBBI/IPA-002/IP-N00471/2017-2018/11372

  
Shailendra Singh  
Advocate & Insolvency Professional  
(Interim Resolution Professional)

IBBI/IPA-002/IP-N00471/2017-2018/11372

**NOTE:**

**STAKEHOLDERS ARE REQUESTED TO COMMUNICATE VIA E-MAIL**  
**[twobrothers.cirp@gmail.com](mailto:twobrothers.cirp@gmail.com)**